

**Through Video Conferencing****CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH  
JABALPUR****Original Application No.200/646/2020**

Jabalpur, this Tuesday, the 01<sup>st</sup> day of December, 2020

**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER  
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**

Dinesh Kumar Shukla, S/o late Shri R.D. Shukla, a/a 65 years, Ocu. – Rtd. UDC, O/o Chief Engineer, MES Headquarter, Jabalpur, R/o H.No. 2376, Lalmati, East Ghampur, Jabalpur (M.P.) 482001  
-Applicant

**(By Advocate – Shri S.K. Pathak)**

**V e r s u s**

1. Union of India through Secretary, Ministry of Defence, Rajpath, E Block, Central Secretariat, South Block, New Delhi – 110011.
2. Director General (Pers)/EI-DPC-II (Sub), Military Engineer Service, Engineer-in-Chief Branch, Integrated HQ of MOD (Army), Kashmir House, DHQ PO, New Delhi – 110011.
3. Chief Engineer, Central Command, Lucknow, C/o 56 APO 901124.
4. Chief Engineer, Jabalpur Zone, C/o 56 APO Jabalpur (M.P.) 901124.
5. Commander, Works Engineer, 153, Ashok Marg, Mhow (M.P) – 453441.

**-Respondents**

**(By Advocate – Shri Surendra Pratap Singh)**

**O R D E R**

**By Ramesh Singh Thakur, JM.**

Heard.



2. This Original Application has been filed by the applicant against the inaction on behalf of the respondents in not granting the benefit of ACP/MACP scheme.

3. From the pleadings, the facts of the case are that the applicant was appointed as LDC on 16.08.1979 and thereafter promoted as UDC w.e.f. 09.06.1998. Thereafter the applicant could not be promoted or benefited with the ACP/MACP scheme till his retirement on 31.07.2015. The Government of India introduced MACP scheme (Annexure A-1), which provides for three financial upgradations at the intervals of 10, 20 and 30 years of continuous regular service. The applicant represented the matter with the competent authority from time to time regarding grant of ACP/MACP. However, no action has been taken by the respondents. The applicant again submitted his representation dated 17.02.2017 and thereafter on 21.05.2019 (Annexure A-6 collectively), which have not been decided so far.

4. At this stage, learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to consider and decide his representations (Annexure A-6) in a time-bound manner.

5. We have considered the matter and we are of the view that ends of justice will be met if the respondents are directed to decide applicant's representations (Annexure A-6) in a time frame. Accordingly, the competent authority of the respondent department is directed to consider and decide applicant's

representations dated 17.02.2017 and 21.05.2019 (Annexure A-6 collectively), within a period of six weeks from the date of receipt of a copy of this order. Needless to say that the competent authority shall pass the reasoned and speaking order and all the contentions raised in the representations shall be dealt with.

**6.** With these observations, this Original Application is disposed of at the admission stage itself.



**(Naini Jayaseelan)**  
**Administrative Member**  
am/-

**(Ramesh Singh Thakur)**  
**Judicial Member**